

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 109

CP No. 95/Chd/Hry/2022

IN THE MATTER OF:

Hundred Percentile Education Pvt. ... Appellant
Ltd.

Versus

Registrar of Companies NCT of Delhi ... Respondent
And Haryana

Under Section: 252(3), CA 2013

Order delivered on 14.06.2024

CORAM:

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Appellant : Mr. Manish Kumar Singh, Advocate

For the ROC Delhi : Ms. Lata Prajapati, Company Prosecutor

ORDER

Heard the submissions made by the learned counsel for the appellant as well as company prosecutor from Delhi. Let this matter be posted on 09.08.2024 for arguments.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)